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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 822/2003

This the 31st day of March, 2003

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HON'BLE SH. KULDIP SINGH, MEMBER (J)
HON'BLE SH. GOVINDAN S. TAMPI, MEMBER (A)

Rajeev Khare
S/o Late Sh. N.B. Verma,
Hindi Typist,
Office of Supdt. Railway Mail Service
Jhansi.

(By Advocate: Sh. D. P. Sharma)

Versus

1. Union of India
through Secretary,
Ministry of Communication,
Department of Posts,
Dak Bhawan, Sansad Marg,
New Delhi.
2. The Director General of Posts,
Dak Bhawan, Sansad Marg,
New Delhi.

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Applicant has a grievance that he was appointed as Hindi Typist in the office of Superintendent Railway Mail Service (RMS) 'X' Division Jhansi w.e.f. 5.3.82 in the pay scale of Rs. 260-480. It is further submitted that on implementation of V Pay Commission's recommendations the pay scale of Rs. 4000-6000 was allowed to the Postal Asstt./Sorting Asstt. The similar pay scale was allowed to Hindi Typist and accordingly pay of the applicant was fixed at Rs. 4400/-. Subsequently, the pay of the Hindi Typist was reduced and they were placed in the replacement scale of Rs. 3200-4900 as the Finance Department has not agreed to the upgradation of the pay scale of Hindi Typist.



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2. Representation against this order has been made by the counsel for the applicant. Counsel for applicant has referred to a judgment given by this bench earlier in OA No. 2683/2001 Surendra Kumar Sharma vs. Union of India where a specific direction has been given that the respondents have unnecessarily driven the applicant further by filing a reply contrary to the settled law. A copy of the order was ordered to be sent by name to the Secretary Department of Post, Dak Bhawan, New Delhi to avoid any further litigation in future.

3. Since the representation of the applicant is pending and the applicant is also stated to be similarly placed, this OA can be disposed of at this stage itself. We direct the respondents to decide the representation of the applicant by passing a reasoned and speaking order within a period of 2 months and while deciding so respondents shall consider the direction given in OA No. 2683/2001. A copy of this OA be also sent to the respondents.

(GOVINDAN S. TAMPI)
Member (A)

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(KULDIP SINGH)
Member (J)

Kuldip Singh